

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 321
CP-37/ND/2022

IN THE MATTER OF:

M/S Rohit Gupta (Nominee Director of Magic IT Solution Pvt. Ltd. Petitioner/Applicant
Vs.
Magic IT Solution Pvt Ltd Respondent

Order under Section 213 of the Companies Act, 2013

Order delivered on 13.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant :
For Respondent : Mr. Raj Kamal, Anurag Chandra, Ms. Muskan Sidana,
Ms. Stuti, Mr. Vaibhav Mehra Advs.

ORDER

Vide order dated 06.03.2024, the Respondents were directed to file the reply affidavit within four weeks. No reply has been filed by the Respondents till date.

One week further time granted to the Respondents as a last and final opportunity to file the reply affidavit, failing which, the right to file the reply will stand closed and the matter will be heard on merits on the next date of hearing.

List the matter **on 22.07.2024.**

-Sd-
(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

ANAND DUBEY

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)